GOVERNMENT OF INDIA MINISTRY OF POWER LOK SABHA UNSTARRED QUESTION NO.1408 ANSWERED ON 10.02.2022

PENDING DUES TO APGENCO

1408. SHRI BALASHOWRY VALLABHANENI: SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of POWER be pleased to state:

(a) whether the Government is aware that Rs.6,112 crores are pending dues to Andhra Pradesh Generation Corporation Limited (APGENCO) from the Telangana

State Distribution Utilities since the bifurcation in 2014 till June 2017;

- (b) if so, the details thereof along with the reasons for non-payment of dues;
- (c) whether the Government has received any requests from Andhra Pradesh to deduct the pending amount from the devolution of Telangana and adjust the same to Andhra Pradesh and if so, the details thereof;
- (d) whether the Government has taken any steps to ensure the same;
- (e) if so, the details thereof along with the time by which it is likely to be completed; and
- (f) if not, the reasons therefor?

ANSWER

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (f): Hon'ble Chief Minister, Andhra Pradesh vide DO letter dated 14.07.2021 has raised the issue of non-payment of power dues of Rs. 6,111.88 crore by Government of Telangana.

During the meeting held in the Ministry of Power on 08.11.2021 with the representatives of Government of Andhra Pradesh and Government of Telangana, the following have emerged:

- (i) This is a post bifurcation event.
- (ii) The power supply is as per the agreement between Andhra Pradesh and Telangana.

- (iii) Initially Telangana was paying to Andhra Pradesh for the power drawn from Andhra Pradesh.
- (iv) There is no dispute regarding the principal amount to be paid for the power supplied by Andhra Pradesh to Telangana. However, some reconciliation was required in the interest to be paid on the principal amount by Andhra Pradesh and Telangana. Both had agreed to reconcile the figure as per the terms and conditions of the Power Purchase Agreement.
- (v) As the payment has not been received from Telangana, Andhra Pradesh has filed a Petition before the Hon'ble High Court of Telangana.

It was suggested to both the States to amicably resolve this issue.

Further this issue was also discussed on 25.01.2022 in the Committee under the Chairmanship of Secretary, Ministry of Finance with the delegation led by the Minister of Andhra Pradesh comprising of officers from the State Government and possible options were noted.

No timeline can be set as the matter is sub-judice.
